

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
10-09-2024 AT 10:30 AM**

CP (IB) No. 127/95/HDB/2022

AND

IA (IBC) 1332/2024 in CP (IB) No. 127/95/HDB/2022

u/s. 95 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

Mr. T Devender (Chadalavada Infratech Limited)

...Respondent

C O R A M:-

DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)

SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

ORDER

IA (IBC) 1332/2024

Learned Counsel Mr Suryanarayana Raju, for Creditor present through Video Conference.

Respondent No.1 called absent. Learned Counsel who was earlier appeared through video Conference and offered to file Vakalat and counter is not present.

Vakalat and counter also not filed. However, Learned Counsel Mr Raghunath present through Video Conference and prayed time for filing counter. Since

Vakalat is not filed and Respondent No.1 also not present, despite service of notice and sufficient opportunity. Hence, we have no alternative but to set the

first respondent exparte. However, this order is deferred till 04::30 PM enabling

Respondent No.1 to file Vakalat or appear personally, lest the first respondent is deemed to have been set ex-parte.

Learned Counsel for Creditor states that impleading Corporate Debtor as Respondent No.2 is an inadvertent act and Respondent No.2 is neither a necessary nor a proper party to the present application. Hence, he would file a memo reporting that as this application is not pressed against Respondent No.2.

Matter passed over. Later it is found that learned counsel Smt Sandhya Rani along with Mr Raghunath filed Vakalat for Respondent No.1, however objections not filed by the respondent no.1. For filing objections time extended by two weeks on condition that if objections not filed, lest opportunity stands forfeited. Call on 14.10.2024.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)